

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.8446/2021

(Arising out of impugned final judgment and order dated 14-12-2018 in CRLA No. 3782/2008 passed by the High Court of Judicature at Allahabad)

WAHID

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 19-09-2022 This petition was orally mentioned today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

Mr. Nagendra Singh, Adv.(Mentioned by)

For M/s.V. Maheshwari & Co., AOR

For Respondent(s)

Mr. Sarvesh Singh Baghel, AOR

UPON hearing the counsel the Court made the following
O R D E R

This petition was orally mentioned by learned counsel appearing for the petitioner stating that the said matter is likely to be listed for hearing on 11-10-2022 and requests that the said matter may not be deleted.

In view of the above, the Registry is directed not to delete the said matter from the date already notified.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
COURT MASTER (NSH)